

**IN THE HIGH COURT OF BOMBAY AT GOA
LD-VC-CW-142-2020**

Truptesh Gaonkar & others. Petitioners

V e r s u s

**The Chief Officer,
Mormugao Municipal Council Respondent**

Mr. Bhargav Khandeparkar, Advocate for the Petitioners.
Mr. Y. V. Nadkarni, Advocate for Respondent no.2.

**CORAM: DAMA SESHADRI NAIDU, J.
DATE: 15th September, 2020.**

ORDER:

The learned counsel for the petitioners has argued at length. Then, I suggested whether the petitioners have any material to place before the Court to demonstrate that the respondents/authorities did not provide to them a fair opportunity to place that material. The Court would like to examine whether that material would have affected the outcome. Besides, I also advised the petitioners' counsel to come up with all pleadings, to justify the petitioners' acts, which did not find favour with the civic authorities. He has agreed and sought four weeks time for that.

2. Post the matter on 13/10/2020. No further adjournments shall be granted.

DAMA SESHADRI NAIDU, J.

AP/-